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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 10482/2022 and CM APPL. 30260/2022

LALIT GOYAL Petitioner

Through: Mr. Arshdeep Singh Khurana and Ms.

Tannavi Sharma, Advs. (M:

9212221807)

versus

UNION OF INDIA & ORS. Respondents

Through: Ms. Nidhi Raman, CGSC with Mr.

Zubin Singh, Adv. for UOI. (M:

99586 14305)

Mr. Zoheb Hossain (Spl. Counsel for ED) with Mr. Vivek Gurnani and Mr. Hasnain M. Khawja, Advs. for

ED. (M: 9103055597)

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% 25.04.2023

- 1. This hearing has been done through hybrid mode.
- 2. Ld. counsel for the Petitioner seeks time to file the rejoinder. Let the same be filed within 6 weeks.
- 3. List on 16th October, 2023.

PRATHIBA M. SINGH, J.

APRIL 25, 2023/dk/dn